

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT – II

Item No. 204
(IB)-2130(ND)2019
IA-2738/2021

IN THE MATTER OF:

M/s. Dynacon Projects Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Today Homes & Infrastructure Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 05.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Adv. Nikhil Jain along with Adv. Vineet bhagat on behalf of Respondent No. 4

Ms. Stuti for RP

ORDER

IA-2738/2021- Ld. Counsel for the Petitioner submits that the Affidavit of Service has been filed and the Notice through post was served to Respondent No. 1 and 4 and Notice through email was delivered to all the remaining Respondents except Respondent No. 3.

Ld. Counsel further submits that at the time of filing of the Application, the advance copy of the Application was duly served upon all the Respondents except Respondent No. 5.

Mr. Nikhil Jain, Advocate appeared on behalf of Respondent no. 4. So far as other Respondents are concerned, no one appeared on their behalf.

On the request of Ld. Counsel appearing for Respondent No. 4, one week's time is granted to file the reply. Other Respondents are also directed to appear on the next date of hearing and file their reply, failing which the order shall be passed in accordance with the provision of law.

Sapna



Rejoinder, if any, within three days from the date of receipt of the reply. List the matter after 1 week.

List the matter on 17th August 2021.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)